

further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978."

The motion was adopted

SHRI P.C. THOMAS: I introduce the Bill.

15.38 hrs.

CONSTITUTION (AMENDMENT)
BILL *

(insertion of new Article 18 A)

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.

[*English*]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT :
Sir, introduce the Bill.

15.38 1/2 hrs.

DESTITUTE WOMEN WELFARE
BILL *

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted to introduce a Bill to provide for the welfare of destitute women and for matters connected therewith.

[*English*]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of destitute women and for matters connected therewith."

The motion was adopted

SHRI BHAGWAN SHANKAR RAWAT
: I introduce the Bill.

15.39 hrs.

HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERM ANENT BENCH OF AGRA) BILL *

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted